

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** I do not think that is correct. Right from the beginning certain parts there have been occupied either by Pakistan or by India, as the case may be, not wholly in conformity with the Radcliffe Award, partly because of geographical continuity, and stretches of land on the other side of the river. This has happened, and although it has not been in conformity with that Award, pending a settlement of these problems, we have accepted this position.

**Shri Harish Chandra Mathur:** Is the hon. Prime Minister aware that at the earlier stage when the recovery of abducted persons was taking place, it was more than a mile away from the present situation, that both the military posts were there and exchange used to take place more than a mile away, and that it has subsequently come a mile within Indian territory?

**Shri Jawaharlal Nehru:** I cannot say from personal knowledge what the position was then, as the hon. Member refers to. But, we are now trying to demarcate the boundary and I hope the correct boundary would be decided.

**Dr. Ram Subhag Singh:** May I know whether Indian military personnel patrol the Indian territory which has been awarded to India according to the Radcliffe Award or not?

**Shri Jawaharlal Nehru:** I do not know what the hon. Member wants to know. In the Indian territory, naturally, we have pickets and patrols as Pakistan has its pickets and patrols. But, if, let us say, a mile or two of territory which, according to the Radcliffe Award ought to have been with India is at present in Pakistan, obviously, we do not patrol it. Or, vice versa if some territory which, according to the Radcliffe Award should be with Pakistan but is under our control, obviously Pakistan does not patrol it. It is obvious, the very fact of occupation being with somebody else; you

cannot have Pakistan occupation and Indian control and vice versa.

**Shri Gajendra Prasad Sinha:** By what time will the demarcation of Indo-Pakistan border be complete?

**Shri Jawaharlal Nehru:** I do not know. It has been proceeding both in the eastern section and the western section and it takes a very long time. But, I believe, we have been making some progress.

**Shri Achar:** Is not the Radcliffe Award final and is there anything formally to be done to settle the boundary?

**Shri Jawaharlal Nehru:** It is final in the sense that most things are final which are not quite final.

#### Import Licences

\*1787. { **Shri V. P. Nayar:**  
**Shri H. N. Mukerjee:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the attention of Government has been drawn to the Editorial comments in the Economic Weekly of Bombay dated the 27th July, 1957 under the caption "Expertise of Import—Control";

(b) whether the import licences for pressure cookers in C.K.D. condition alleged therein to have been issued contrary to rules in force, have been given for any special reasons; and

(c) if so, what are the special reasons?

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):**

(a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

**Shri V. P. Nayar:** May I know whether the licence, the number of which is given in this article, has been given to the firm in question on the basis of any special consideration of being actual users or on other considerations?

**Shri Satish Chandra:** They have a manufacturing programme and they will utilise the components for the manufacture of the cooker on the pattern to be supplied by the foreign technical consultant.

**Shri V. P. Nayar:** Do we take it that there is an undertaking that these imported pressure cookers or parts thereof will be used only in the manufacturing programme and, if so, where is the factory situated?

**Shri Satish Chandra:** It is only a question of making a beginning; gradually they will be manufactured in India.

**Shri V. P. Nayar:** Without a factory?

**Shri Satish Chandra:** The import of Capital equipment has also been licenced for the purpose.

**Shri H. N. Mukerjee:** May I know if Government has considered the allegation contained in the editorial mentioned here to the effect that licences have been issued to certain persons in a manner which suggests nepotism and if so, will Government take steps to see that responsible journals do not have any warrant for making such editorial observations?

**Shri Satish Chandra:** All points have been examined. And, my answer is based on the result of the examination of the editorial published in that paper.

**Shri V. P. Nayar:** The hon. Minister said that the licence has been given for a factory and the capital equipment has been ordered. Do we take it that even before the capital machinery is installed, spare parts have been allowed to be imported?

**The Minister of Industry (Shri Manubhai Shah):** As the hon. House is aware, all manufacturing licences are given, particularly for machinery, on a phased programme. This particular firm came with a proposal to manufacture pressure cookers in collaboration with a very well-known firm of very high quality. There pro-

gramme was checked; for one year, one-sixth of the requirements of CKD was allowed to be imported. Immediately one year is over, the entire pressure cookers, almost 24,000 in number will be manufactured indigenously in the country.

**Shri Khadilkar:** From the information given in the same weekly it is seen that still there are outstanding import licences worth Rs. 420 crores. Is it a fact.....

**Shri Manubhai Shah:** I do not quite follow what the hon. Member says.

**Shri Khadilkar:** It is stated that outstanding import licences worth Rs. 420 crores are still there and they have been permitted to bring goods even after O.G.L. is cancelled.

**Shri Manubhai Shah:** It does not arise out of this question. It is not known whether it is consumer goods, or capital goods or CKD goods which the hon. Member refers to

#### Grants to States

\*1788. **Shri Liladhar Kotokil:** Will the Minister of Planning be pleased to state:

(a) the basis of allocation of Central grants to the various States under different heads.

(b) the amounts allotted in 1956-57 and proposed for 1957-58;

(c) whether any weightage has been given on the principle of removing regional disparities; and

(d) if so, to which States and in what proportion?

**The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra):** (a) Central grants to States for development schemes included in the annual plans of States are made from year to year. The grants follow the patterns of Central assistance which have been approved by the Ministry of Finance. These patterns provide for varying matching contributions by State Governments.